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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

OA No. 112/88 .. Date of decision: 19.05.93

Sh. Shiv Ram .. Applicant

Versus

Union of India -General

Manager, Northern Railway .. Respondents

CORAM

Hon`ble Sh. A.B. Gorthi, Member (A)

Hon`ble Sh. C.J. Roy, Member (J)

For the applicant .. Sh. B.S. Maine, Counsel

For the respondents .. Sh. Romesh Gautam, Counsel.

JUDGEMENT (Oral)

(Delivered by Hon`ble Sh. A.B. Gorthi, Member (A)

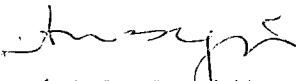
The facts of the case are similar to those in OA No. 104/88 except that there was no disciplinary inquiry, as far as the applicant is concerned. The applicant's contention is based mainly on the department's letter dated 31.7.82 (Annexure-A2) in which, he was declared as having been found suitable, after due selection, for promotion to the post of Telephone Operator. Based on the result of the screening, he was sent for training at the Training Institute at Gaziabad. He successfully underwent the training from 4.8.1982 to 8.10.1982. In view of the admitted facts, this application too has to be allowed as we did in the case of D.P. Srivastava (OA 104/88).

2. The respondents are hereby directed to promote the applicant as Telephone Operator on notional basis from a date on which the other employees who were screened alongwith the applicant in July 1982 were promoted. We make it clear that the promotion will be notional and the applicant will not be entitled to pay and allowances till the date he actually assumed to the promotional post of Telephone Operator.

3. The respondents shall comply with the order within a period of 3 months from the date of communication of this order.

There shall be no order as to costs.

  
( C.J. Roy )

  
( A.B. Gorathi )

snr Member (J)

Member(A)

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